MINISTRY OF FINANCE  
(Department of Financial Services)  

NOTIFICATION  
New Delhi, the 25th November, 2016  

S.O. 3568(E).— In exercise of powers conferred by sub-section (2) of section 1 of the Sick Industrial Companies (Special Provisions) Repeal Act, 2003 (1 of 2004), the Central Government hereby appoints the 1st day of December, 2016, as the date on which the provisions of the said Act shall come into force.  

[F. No. 3/2/2011–IF-II]  
R. N. DUBEY, Economic Adviser
NOTIFICATION

New Delhi, the 25th November, 2016

S.O. 3569(E).— In exercise of powers conferred by clause (b) of section 4 of the Sick Industrial Companies (Special Provisions) Repeal Act, 2003 (1 of 2004), the Central Government hereby notifies the 1st day of December, 2016, as the date for the purposes of clause (b) of section 4 of the said Act.

[F. No. 3/2/2011–IF-II]

R. N. DUBEY, Economic Adviser